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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI, THE 16TH JUNE, 1972.

NOTIFICATION
INCOME TAX

No.112 (F.No.404/66/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri S.Y. Patil who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 101 (F.No.404/62/71-ITCC) dated 25th March, 1971 shall come into force with effect from 26th June, 1972.


(A.K. Nasta)

Under Secretary to the Government of India.

The Manager,
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No. 112 (F.No.404/66/72-ITCC):

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